(iii) In the case of a senior citizen resident in India, who is of the age of 65 years or more, the basic exemption is proposed to be increased from Rs. 2,25,000/- to Rs. 2,40,000/-.

Non-Performing Assets of Banks

- 308. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of FINANCE be pleased to state:
- (a) the total Non-Performing Assets (NPAs) in different banks;
- (b) whether the NPA position in the banks improved;
- (c) if so, the bank-wise details thereof from 2000 to 2009;
- (d) whether it is a fact that many Co-operative Banks, State Co-operative Banks including some of the nationalized banks showing less NPA is only manipulation of accounts and paper transaction;
 - (e) if so, what Government intends to do to curb these activities in banks; and
- (f) the total amount of loan waived to various industries and industrial house in last three years in way of negotiating settlement of NPA?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) Bank-wise details of gross Non-performing Assets (NPAs) of scheduled commercial banks are given in Annexure [See Appendix 217 Annexure No. 7]. The data indicate that the Gross NPAs to Gross Advances ratio of the scheduled commercial banks has come down from 13.11% as on 31.03.2000 to 2.3% as on 31.03.2008. However, during the year 2008-09 the Gross NPAs as per Reserve Bank of India (RBI)'s provisional offsite returns, have increased to Rs. 66,962 crore and the Gross NPAs to Gross Advances ratio has marginally increased to 2.4%. The Government is ensuring that the targets of Gross NPAs, set by the Public Sector Banks in their 'Statement of Intent on Annual Goals' for 2009-10, are such that they strive to contain the level of their Gross NPAs within acceptable limits.

(d) and (e) RBI has laid down detailed guidelines on income recognition, asset classification and provisioning for the banks. The .statutory audit of the nationalised banks; all Primary (Urban) Co-operative Banks having deposits of Rs. 25 crore & above and registered in those States which have entered into a Memorandum of Understanding with RBI, and those registered under the Multi State Co-operative Societies Act, 2002 is carried out by the independent qualified audit firms. The statutory auditors also broadly peruse compliance of RBI guidelines on classification of assets and provision made for NPAs by the banks. Further, compliance with the RBI guidelines is also examined during the Annual Financial Inspection of banks by RBI and statutory inspection of Primary (Urban) Co-operative Banks. As and when any instance of deviation from RBI guidelines is observed, the concerned bank is advised to rectify the asset classification and make appropriate provisions.

(f) The existing Management Information System of RBI does not generate the data in the desired form. However, the scheduled commercial banks have written-off a sum of Rs. 11,578 crore during the year 2005-06, Rs.11,844 crore in 2006-07 and Rs. 11,661 crore during the year 2007-08 in NPA accounts.

Proposal for disinvestment of Public Sector Undertakings

309. SHRI D. RAJA:

SHRI K.E. ISMAIL:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government is considering a proposal to disinvest a part of its shares in profit-making Public Sector Undertakings in order to raise resources; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes Sir. As announced in the President's Address to Joint Session of Parliament on 4 June 2009, the policy of the Government is to develop people-ownership of public sector undertakings while ensuring that Government equity does not fail below 51% equity and retaining management control with the Government.

(b) The cases of disinvestment would be decided on a case by case basis.

Retails assets delinquencies

- 310. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of FINANCE be pleased to state:
- (a) the details of retail asset delinquencies with respect to credit cards and home loans in Indian Banks over the last two years, bank-wise; and
- (b) the number of cases of unlawful coercion by debt collectors on banks that the Reserve Bank of India has acted on since its guidelines for the same were issued, with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The consolidated data on retail asset delinquencies with respect to credit cards and home loans in Indian banks over last two years are given in Table below:-

(Amount Rs. in crore)

Retail Loan Details	March-08	March-09
Housing Loan - Credit Outstanding	2,34,069	2,59,838
Housing Loan - Impaired Credit	5,409	5,958
Credit Card Receivables - Credit Outstanding	13,714	14,370
Credit Card Receivables - Impaired	2,037	2,867

⁽b) The information is being collected and will be laid on the Table of the House to the extent available.